

- 3) In that view of the matter, Registry is hereby directed to expedite the numbering of the said Amendment Application and shall list the same on Board on 07.05.2024, for further consideration and hearing.
- 4) Affidavit in Replies, if any, be filed and placed on record well before the adjourned date thereby duly serving copies to the other side well in advance, failing which, this Bench shall proceed further in the matter based upon the material available on record and verbal argument on that date.

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

Vedant Kedare